

RAJYA SABHA

Thursday, the 6th August, 2009/15 Sravana, 1931 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN in the Chair.

MEMBERS SWORN

श्री एस. एस. अहलुवालिया (झारखंड) : मान्यवर, घड़ियां क्या टाइम बता रही हैं?...(व्यवधान)...

श्री सीताराम येचुरी (पश्चिमी बंगाल) : एक टाइम पाकिस्तान का है और एक टाइम बंगलादेश का है।...(व्यवधान)...

MR. CHAIRMAN : Please, please ...(*Interruptions*)... There is a technical fault which is being corrected....(*Interruptions*)... Please, allow the new Members to take the oath.

Shri Nand Kumar Sai (Chhattisgarh)

Shri Shadi Lal (Haryana)

Shri Ghulam Nabi Wani (Jammu & Kashmir)

Shri Anil Dave (Madhya Pradesh)

Shri Kaptan Singh (Madhya Pradesh)

Shri Vilasrao Dagadojirao Deshmukh (Maharashtra)

Shri Ranjitsinh Vijaysinh Mohite-Patil (Maharashtra)

Shri Narendra Budania (Rajasthan)

Shri Jai Prakash (Uttar Pradesh)

RE. SUSPENSION OF QUESTION HOUR

MR. CHAIRMAN : Question No. 461

सरदार तरलोचन सिंह (हरियाणा) : सभापति जी...(व्यवधान) हमने नोटिस दे रखा है...(व्यवधान)...

MR. CHAIRMAN : One minute please ...(*Interruptions*)

सरदार तरलोचन सिंह : धर्म के बारे में...(व्यवधान)...

MR. CHAIRMAN : One minute please ...(*Interruptions*)...

सरदार तरलोचन सिंह : सभापति जी, नोटिस दिया हुआ है...(व्यवधान) जब तक इस बारे में डिसकस नहीं होगा...(व्यवधान)...

श्री एस. एस. अहलुवालिया (झारखंड) : सभापति जी, हमने सस्पेंशन ऑफ क्वेश्चन ऑवर का नोटिस दिया है...(व्यवधान)...

MR. CHAIRMAN : Please ...(*Interruptions*)...

श्री राज मोहिन्दर सिंह मजीठा (पंजाब) : सभापति जी...(व्यवधान)...

MR. CHAIRMAN : No, one minute please...*(Interruptions)* None of this is going on record....*(Interruptions)*

सरदार तरलोचन सिंह :*

श्री सभापति : एक मिनट...*(व्यवधान)*... मेरी बात सुन लीजिए ...*(व्यवधान)*...

श्री एस. एस. अहलुवालिया :*

श्री सभापति : प्लीज आप बैठ जाइए ...*(व्यवधान)*... अहलुवालिया जी, आप बैठ जाइए ...*(व्यवधान)*... देखिए ...*(व्यवधान)*... Please ...*(Interruptions)*... This was discussed this morning.. It was decided that this matter would be taken up after the Question Hour*(Interruptions)*... Please observe the agreement reached. ...*(Interruptions)*...Please ...*(Interruptions)*... We decided on a course of action this morning ...*(Interruptions)*... Please observe it.*(Interruptions)*...We decided on a course of action this morning ...*(Interruptions)*... Please resume your places...*(Interruptions)*... Allow the Question Hour to proceed...*(Interruptions)* We decided on a course of action ...*(Interruptions)*... The House is adjourned till 12 o' clock.

The House then adjourned at ten minutes past eleven
of the clock till twelve of the clock.

The House re-assembled at twelve of the clock,

MR. CHAIRMAN in the Chair

WRITTEN ANSWERS TO STARRED QUESTIONS

Directions to States on job racket cases

*461.DR. JANARADHAN WAGHMARE :

SHRIMATI SHOBHANA BHARTIA :

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether his Ministry has recently directed the State Governments to take urgent action on foreign job racket cases;

(b) if so, the details thereof;

(c) whether foreign job rackets have increased in the country in the past few years and the details thereof; and

(d) the steps Union Government proposes to take to check the functioning of unrecognized job consultancies?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI) : (a) and (b) The migration of Indians for overseas employment is governed by the Emigration Act, 1983. The applicability of the Act is, however, limited to the low skilled migrant workers who hold ECR Passports and emigrate to the Gulf countries and South East Asia. Other professional and skilled

* Not recorded.